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(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 17th day of *May, 2007*.

ORIGINAL APPLICATION NO. 511 OF 2007

**HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.
HON'BLE MR. K.S. MENON, MEMBER- A.**

Abrar Khan, S/o Sri Abdul Gaffar Khan,
R/o Railway Colony Police Station, Katghar,
Distt. Moradabad.

.....Applicant.

VE R S U S

1. Union of India through General Manager,
Northern Railway, Baroda House, New Delhi .
2. Senior Divisional Personnel Officer,
Northern Railway, Moradabad.
3. Additional Divisional Railway Manager,
Northern Railway, Moradabad.

.....Respondents

Present for the Applicant: Sri R.A. Mishra
Counsel for the Respondents: Sri

ORDER

BY HON'BLE MR. JUSTICE KHEM KARAN, V.C

It appears that the impugned order of dismissal from service dated 22.12.2006, was passed on the basis of conduct that led to conviction of the applicant under Prevention of Corruption Act. The applicant has preferred an appeal to the A.D.R.M, Northern Railway, Moradabad on 22.01.2007, which, according to the applicant, is still pending. In view of the provisions contained under section 20 of Administrative Tribunals Act, 1985, this O.A cannot be admitted for hearing as the appeal is still

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pending before the authority concerned. In case, the applicant remains aggrieved after ~~dismissal~~^{disposal} of the appeal, only then he can come to this Tribunal. So this O.A is finally disposed of with direction to respondent No. 3 to consider and decide the pending appeal of the applicant in accordance with rules within a period of three months from the date certified copy of this ^{order} together with copy of O.A is produced before him. No costs.

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Karan
17.5.07

Menon

(K.S. Menon)
Member- A

(Khem Karan)
Vice-Chairman

/ Anand/